

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Wednesday, 12th November, 1952

The House met at a Quarter to  
Eleven of the Clock.

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

11-54 A.M.

WEST BENGAL EVACUEE PROPERTY  
(TRIPURA AMENDMENT) BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill further to amend the West Bengal Evacuee Property Act, 1951 as extended to Tripura.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the West Bengal Evacuee Property Act, 1951, as extended to Tripura."

The motion was adopted.

Dr. Katju: I introduce the Bill.

## MOTION FOR ADJOURNMENT

FAST BY SHRI POTTI SRIRAMULU FOR THE  
FORMATION OF THE ANDHRA PROVINCE

Mr. Speaker: I am sorry, I forgot to mention notice of an adjournment motion received by me. The motion is that the meeting be adjourned to consider the situation arising out of the fast unto death undertaken from the 19th October, 1952, to further the cause of the speedy formation of the Andhra Province by Shri Potti Sriramulu, whose condition is, according to Press reports fast deteriorating and, as any mishap in this case is likely to disturb the peace of the State of Madras, particularly the Andhra area.

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Well, I do not think I need say at any length why I am not inclined to give my consent to such an adjournment motion as that. In the first place, the question of linguistic provinces was recently discussed by this House at full length and *prima facie*, a further reconsideration of the question is barred under our rules of procedure.

As regards, of course, the fast undertaken, with all sympathy for the gentleman who is fasting, it is not possible for us to take cognizance of such fasts of individuals, howsoever well-meant they may be. I cannot treat it as a concern of this House collectively.

Then, the possibility of the motion being admissible is brought in at the end by saying that the fast or any untoward end of the fast is likely to disturb the peace of the State of Madras, particularly in the Andhra area. Clearly, it is the business of the Madras Government to see that law and order, or peace and tranquility reign there properly. I do not think the House is concerned.

Shri B. S. Murthy (Eluru): Can I say a word, Sir?

Mr. Speaker: Not now. I am withholding consent. The motion is not before the House.

## DELIMITATION COMMISSION BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith, be referred to a Select Committee consisting of Shri M. Ananthasayanam Ayyangar, Shri Bhawanji A. Khimji, Shri Syamnandan Sahaya, Shri Gajendra Prasad Sinha, Shri K. L. More, Pandit Lingaraj Misra, Shri Rohini Kumar Chaudhuri, Pandit Lakshmi Kanta Maitra, Shri Mohanlal Saksena,